

Dated: 27/08/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70717/2016-SM(BR) dated 12/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1 ST/CROSS/19/2005	ST/145/2004	CCE MEERUT EXCISE CHOWK, UNIVERSITY ROAD, MANGAL PANDEY NAGAR, MEERUT - 250005.

Name and Address of
Respondent

2		G.M. TELECOM BSNL MISSION COMPOUND SAHARANAPUR, UP
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Copy To

3 Advocate(s) / Consultant(s):

Aalok Arora, Advocate
82-MISSION COMPOUND,
SAHARANPUR,
UTTAR PRADESH
247001

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Allahabad

6 Director Publications, Customs, Excise. I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vajithyaram Street, T. Nagar, Chennai 17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

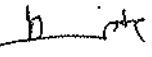
14 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

15 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

16 C.D.R.

17 Office Copy

 18 Guard File


Asstt. Registrar

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH: ALLAHABAD**

SINGLE MEMBER BENCH

**Misc. Application No.ST/Cross/19/2005
Appeal No. ST/145/2004-ST(SM)**

Dated of Hearing/decision: 12.8.2016

[Arising out of Order-in-Appeal No. 507/CE/MRT-1/2004 dated 16.08.2004 passed by Commissioner (Appeals), Central Excise, Meerut-I]

For approval and signature:

Hon'ble Shri Anil Choudhary, Judicial Member

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Department Authorities?	

C.C.E. Meerut-I

Appellant

Vs.

G.M. Telecom BSNL

Respondent

Appearance:

Present for the Appellant: Shri D.K. Deb (Assistant Commissioner) A.R.

Present for the Respondent: Shri Aalok Arora, Advocate

Coram: Hon'ble Shri Anil Choudhary, Member (Judicial)

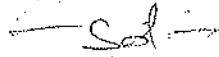
Final Order No. 70717



Per: Anil Choudhary

Appeal is disposed of as withdrawn under litigation policy as prayed in Application without entering into merits. Cross objection also stands disposed.

(Dictated and pronounced in the open Court)


(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(K. Gupta)

प्रमाणित प्रति / Certified True Copy


सहायक पंजीकार / Asstt. Registrar
सीमाशुल्क, उत्पादशुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

